

Policy of Balco to Provide Employment To the People of Chhatisgarh Region

667. SHRI GIRIDHAR GOMANGO: Will the Minister of STEEL AND MINES be pleased to state:

(a) the policies formulated for implementation of guideline policy of BPE by BALCO, Korba to provide employment to the people of Chhatisgarh region of Madhya Pradesh;

(b) whether the NALCO have also chalked out the policies to provide employment to the people of the respective regions of the Alumina and Aluminium Smelter project of Orissa on the lines of BALCO; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) to (c). The broad guidelines which have been laid down by Government in the matter of recruitment are: —

(1) For all posts, for which the maxima of the pay-scales do not exceed Rs. 800/- per month, recruitment has to be made through the local Employment Exchange;

(2) Preference has to be given in providing employment to atleast one member of each family which has been displaced from the area acquired for the plant;

(3) For the Executive cadres, recruitment is to be done on an All-India basis.

Both Bharat Aluminium Company Limited and National Aluminium Company Limited, are strictly following these guidelines.

Discussions with States on Tribal Sub-plans

668. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the discussion on tribal sub-Plan for the Year 83-84 with the

States and Union Territories has been completed.

(b) if so, the funds earmarked by the State/Union Territories from their State plan outlays for the sub-plan areas in the Annual Plan of 1982-83 and 1983-84, State-wise;

(c) the special Central assistance provided for Sub-Plan Areas in the Year 1982-83 and 1983-84 to these States; and

(d) the contribution made by Central Ministries Departments for Tribal sub-Plan Areas in Annual Plans of Sixth Plan including the year 1983-84?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No Sir.

(b) 1982-83.

<i>States/Union Territories</i>	<i>Funds earmarked (about Rs. in lakhs)</i>
Andhra Pradesh	1907.56
Assam	2464.50
Bihar	12657.86
Gujarat	8500.47
Himachal Pradesh	1105.84
Karnataka	390.00
Kerala	348.90
Madhya Pradesh	12085.00
Maharashtra	6301.00
Manipur	1917.19
Orissa	10879.54
Rajasthan	4496.67
Sikkim	381.10
Tamil Nadu	358.36
Tripura	1660.77
Uttar Pradesh	92.32
West Bengal	1922.10
Andaman & Nicobar Islands	563.42
Goa, Daman & Diu	20.89
Total	68053.49

The position in regard to funds for 1983-84 will emerge after finalisation of 1983-84 Tribal sub-Plans.

(c) An amount of Rs. 95 crores was provided as Special central assistance for the Tribal sub-Plan areas in the year 1982-83 to the above States|Union Territories. The Special central assistance for 1983-84 is expected to be Rs. 105 crores.

(d) The funds earmarked by Central Ministries|Departments for Tribal Sub-Plan Areas were as under:—

Year	Funds earmarked (about Rs. in lakhs)
1980-85	14759
1980-81	1390
1981-82	2852
1982-83	2900
1983-84	Annual budget not yet passed.

Appointment of commissioner for scheduled castes and Scheduled Tribes

669. SHRI GIRIDHAR GOMANGO:
SHRI SUBHASH YADAV:
SHRI M. RAMGOPAL REDDY:
SHRI RAM VILAS PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the post of Commissioner for Scheduled Castes and Scheduled Tribes is lying vacant since the retirement of the last Commissioner;

(b) if so, the reasons for delay in appointing a new Commissioner by the Government;

(c) whether it is also a fact that the post of a member in Commission for Scheduled Castes and Scheduled Tribes yet to be filled up in the place of a retired tribal member of the Commission; and

(d) if so, the time by which the Government propose to appoint the member in the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) The question of filling up the post of Commissioner for Scheduled Castes & Scheduled Tribes will be decided after a decision is taken on the related issue of whether both Commissioner for Scheduled Castes & Scheduled Tribes and Commission for Scheduled Castes and Scheduled Tribes are to continue or only any one of them. The whole question is under active consideration.

(c) The post of member in the Commission for Scheduled Castes and Scheduled Tribes has since been filled up by appointment of Shri Hokishe Sema as member in the Commission from 24-8-81 who belongs to Scheduled Tribe.

(d) Question does not arise.

Separate department for SC|ST

670. SHRI GIRIDHAR GOMANGO:
SHRI RAM VILAS PASWAN:
SHRI CHINTAMANI JENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have considered the recommendations made by the Commissions and Committees on creation of a separate Department for Scheduled Castes and Scheduled Tribes development in the Ministry of Home Affairs;

(b) if so, the reasons and the necessity of such a Department justified in their recommendations;

(c) whether his Ministry agree with their views;

(d) if so, the obstacles and difficulties coming in the way to create the Department for Scheduled Castes and Scheduled Tribes; and

(e) the time by which Government are likely to take a decision in this regard?